

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

4425

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HOUSE OF THE PEOPLE

Wednesday, 23rd July, 1952

The House met at a Quarter Past
Eight of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

8-15 A.M.

COMMITTEE OF PRIVILEGES

PRESENTATION OF REPORT *re* ARREST OF
SHRI DESARATHA DEB

The Minister of Home Affairs and States (Dr. Katju): I beg to present the report of the Committee of Privileges on the question of privilege involved in the arrest of Shri Desaratha Deb, M.P., which was referred to the Committee on the 16th June 1952.

PAPERS LAID ON THE TABLE

REPORT OF COMMITTEE OF PRIVILEGES
re ARREST OF SHRI V. G. DESHPANDE

The Minister of Home Affairs and States (Dr. Katju): I beg to lay on the Table a printed copy of the Report of the Committee of Privileges including Minutes, Appendices, Evidence and Debates in the House on the question of privilege involved in the arrest of Shri Vishnu Ghanshyam Deshpande, M.P., which was referred to the Committee on the 27th May 1952. [Placed in Library. See No. P-23/52.]

NOTIFICATIONS IN ACCORDANCE WITH
SECTION 38 OF THE CENTRAL EXCISES
AND SALT ACT, 1944

The Minister of Finance (Shri C. D. Deshmukh): I beg to lay on the Table a copy of each of the following notifications—

tions in accordance with Section 38 of the Central Excises and Salt Act, 1944, namely:—

- (1) Central Excises Notification No. 3, dated the 16th February, 1952.
- (2) Central Excises Notification No. 4, dated the 8th March, 1952.
- (3) Central Excises Notification No. 6, dated the 24th May, 1952.
- (4) Central Excises Notification No. 7, dated the 17th May, 1952.
- (5) Central Excises Notification No. 9, dated the 7th June, 1952.
- (6) Central Excises Notification No. 10, dated the 14th June, 1952.

[Placed in Library, See No P-37/52.]

MESSAGE FROM THE COUNCIL OF STATES

Secretary: Sir, I have to report the following message received from the Secretary of the Council of States:—

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform you that the Council of States, at its sitting held on the 18th July, 1952, agreed without any amendment to the following Bills which were passed by the House of the People at its sittings held on the 8th and 9th July 1952, namely:—

1. The Maintenance Orders Enforcement (Amendment) Bill, 1952.
2. The Repealing and Amending Bill, 1952."